S1.	Name of dealership/State/	Present Status
No.	location/district	
1	M/s Kashmir Traders, Srinagar, J&K	Dealer was to arrange suitable land which he could not arrange. Hence, resitement could not materialise.
2.	M/s Khandelwal Oil Co. Mathura- Bharatpur Road, Mathura, Uttar Pradesh	Dealer was to arrange suitable land which he could not arrange. Hence, resitement could not materialise.
3.	M/s Bhagty Oil Depot, Bhagty, dist. Wokha, Nagaland	Identified site falls in an area disputed by the government of Assam and Nagaland. Hence, resitement could not materialise.
4.	M/s Bakshi Desh Raj Bhasin and Sons, Chandimandir, District Panchkula, Haryana	These cases are at different stages of processing.
5.	M/s Dalip Service Station, Delhi	These cases are at different stages of processing.

There are no pending cases pertaining to reconstitution/revival in respect of IOC.

There are no pending cases pertaining to reconstitution/resitement/revival in respect of Hindustan Petroleum Corporation Limited (HPC).

There are no pending cases pertaining to resitement/revival in respect of Bharat Petroleum Corporation Limited (BPC). However, there are two (2) pending cases of reconstitution of LPG distributorships, one in the State of Maharashtra and other in Uttaranchal in respect of BPC pending on account of non-completion of formalities.

Differential pricing policies of crude products

3538. SHRI A. ELAVARASAN : Will the MINISTER OF PETROLEUM AND NATURAL GAS be pleased to state :

- (a) whether the domestic crude produced under the New Exploration Licensing Policy (NELP) is not being sold at import parity prices;
- (b) if so, the reasons for differential pricing for imported LNG and domestic gas;
- (c) the reasons for different pricing policies for oil and gas under the same Production Sharing Contract (PSC); and

(d) the reasons for Government discouraging the production of domestic gas by following different pricing policies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) The crude oil produced from the New Exploration Licensing Policy (NELP) blocks are sold as per the relevant provisions of the Production Sharing Contracts (PSCs). A price for Crude Oil is determined for each Month or such other period as the Parties may agree in terms of United States Dollars per Barrel, on import parity.

- (b) Liquefied Natural Gas (LNG) is imported directly by various entities under Open General License (OGL). While the price of LNG under long-term contract is generally linked to international price of crude oil/other indices, the price of spot purchase is based on demand-supply position in the international market. The price of gas produced domestically under NELP and pre-NELP is fixed based on the terms of Production Sharing Contract, whereas the price of gas produced from nominated blocks of NoCs, *viz.*, ONGC and OIL is fixed by Government.
- (c) PSC provides that the price of natural gas shall be determined on the basis of formula approved by the Government. No such provision exists for the sale of crude in the PSC. Accordingly, PSC provides that the price of crude shall be determined on import parity basis.
- (d) The production of natural gas is not discouraged by different pricing policies for crude and natural gas. The Government signs PSC with the desire that the Petroleum resources, including natural gas, which may exist in India be discovered and exploited with the utmost expedition in the overall interest of India in accordance with modern oilfield and petroleum industry practices.

Guru Gobind Singh Refinery, Bathinda

3539. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether Guru Gobind Singh Refinery near Bathinda, Punjab has been commissioned and fully operational;
 - (b) the total amount spent on the project; and
 - (c) the employment opportunities likely to be generated?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) Guru Gobind Singh Refinery, Bathinda was commissioned in February, 2012.

(b) The refinery has been built with an approved cost of Rs. 18,919 crore.